

[Mr. Speaker]

Anyway, two or three alternatives are there. I will just give my thought to it and announce it.

**श्री मधु लिमये :** वह तो आज हो आयेगा। बाकी यह ख्याल रखियेगा कि हम लोगों का प्रस्ताव पहले आया है और मंत्री महोदय का बाद में आया है।

MR. SPEAKER: You can also come and help me; one of you can come and help me. there is nothing wrong in that.

SHRI TENNETI VISWANATHAM: (Visakhapatnam): I just want to know whether there is any other Proclamation also to follow this.

#### PAPERS LAID ON THE TABLE

IRON ORE MINES LABOUR WELFARE CESS (AMENDMENT) RULES, AND GOVERNMENT RESOLUTION ON THE REPORT OF THE WAGE BOARD FOR NON-JOURNALISTS

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN): On behalf of Shri Jaisukhlal Hathi, I beg to:

(1) relay on the Table a copy of the Iron Ore Mines Labour Welfare Cess (Amendment) Rules, 1967, published in Notification No. G.S.R. 907 in Gazette of India dated the 10th June, 1967, under sub-section (4) of section 8 of the Iron Ore Mines Labour Welfare Cess Act, 1961. [Placed in Library, see No. LT 1202/67]

(2) lay on the Table a copy of Government Resolution No. WB-17(7) /67 dated the 18th November, 1967 on the Report of the Wage Board for Non-Journalists. [Placed in Library, see No. LT-1618/67]

THIRTY-FIRST REPORT OF THE LAW COMMISSION ON INDIAN REGISTRATION ACT—EXTENSION TO DELHI

THE MINISTER OF LAW (SHRI P. GOVINDA MENON): I beg to lay on the Table a copy of the Thirty-first Report of the Law Commission on section 30-(2) of the Indian Registration Act, 1908-Extension to Delhi. [Placed in Library, see No. LT-1619/67.]

DECISIONS TAKEN ON FURTHER RECOMMENDATIONS OF COMMITTEE ON BROADCASTING AND INFORMATION MEDIA ON RADIO AND TELEVISION

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY): On behalf of Shri K. K. Shah: I beg to lay on the Table a statement showing decisions taken on further recommendations (including those which have been either partly accepted, accepted in a modified form or rejected) of the Committee on Broadcasting and Information Media on Radio and Television. [Placed in Library, see No. LT-1621/67].

COPY OF INDIAN TELEGRAPH (SEVENTH AMENDMENT) RULES

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): I beg to lay on the Table a copy of the Indian Telegraph (Seventh Amendment) Rules, 1967, published in Notification No. G.S.R. 1125 in Gazette of India dated the 29th July, 1967, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library, see No. LT-1621/67].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASABHIB SHINDE): I beg to lay on the Table—

(1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-

(i) The Manipur Foodgrains (Movement) Control Amendment Order, 1967, published in Notification No. G.S.R. 1375 Gazette of India dated the 5th September, 1967.

(ii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Fifth Amendment Order, 1967, published in Notification No. G.S.R. 1380 in Gazette of India dated the 8th September, 1967.